

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 86/TT/2012

Date: 1.5.2012

To

The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval for determination of transmission tariff for (i) Vindhyachal IV- Vindhyachal Pooling Station 400 KV D/C (QUAD) (Bypassing Vindhyachal Pooling Station) TL and (ii) 400 kV D/C Sasan- Vindhyachal Pooling Transmission Line associated with Vindhyachal IV & Rihand III (1000 MW) Generation Project (under interim contingency arrangement for power evacuation) in Western Region for tariff block 2009-14 period

I am directed to refer to your petition mentioned above, and to request you to furnish following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 18.5.2012:-

- i) Status of DOCO;
- ii) In case there is change in anticipated DOCO, the CA/Management Certificate certifying the actual expenditure up to DOCO, projected additional capital expenditure thereafter, and the funding pattern as on DOCO as well as for the additional capital expenditure along with the revised Form-1, Form-6, Form-9 and Form-13;
- iii) At para 5.1 of the petition, it is indicated that the cost of additional equipment installed at Satna, Bina and Indore have been clubbed at one place in the certificate of 400 kV D/C (Quad) Vindhyachal- Vindhyachal (pool) line as all these equipments are erected/commissioned to facilitate contingency arrangement for interim arrangement for evacuation of power from Vindhyachal-IV generation projects. The petitioner may clarify that once the transmission scheme as per the approved scope of work comes up, how these costs of additional equipment shall be adjusted for tariff purposes. PGCIL may furnish the separate costs for these additional equipment vis-a-vis the 400 kV D/C (Quad) Vindhyachal-Vindhyachal (pool) line.

Yours faithfully,

(P.K.Sinha)
Assistant Chief (Legal)

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4th Floor, Chanderlok Building , 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

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Date: 18.5.2012

To,

The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval for determination of transmission tariff for (i) Vindhyachal IV-Vindhyachal Pooling Station 400 KV D/C (QUAD) (Bypassing Vindhyachal Pooling Station) TL and (ii) 400 kV D/C Sasan- Vindhyachal Pooling Transmission Line associated with Vindhyachal IV & Rihand III (1000 MW) Generation Project (under interim contingency arrangement for power evacuation) in Western Region for tariff block 2009-14 period

Sir,

Please refer to this Commission's earlier letter dated 1.5.2012 seeking certain information by 18.5.2012. The same is awaited. It is requested that the information called for above may kindly be furnished along with following further information, with advance copy to the respondents/ beneficiaries, latest by 7.6.2012:-

- (i) Exact length of the line on the Single Line Diagram (SLD) as per FR and as per the agreement reached in 17th WRPC meeting held on 20th May, 2011;
- (ii) The reason / justification of clubbing the cost of additional bay equipment at Satna, Bina and Indore Sub-stations for facilitating charges charging of 765 kV Sasan- Satna , 765 kV Satna- Bina and 765 kV Bina- Indore lines with 400 kV (quad) Vindhyachal- Vindhyachal line; Also the reason as to why the cost of additional bay equipment is not being booked in respective Sub-station;
- (iii) The reasons for awarding the contracts on 3.3.2009 for some package, as indicated in Form – 5 C, before the investment approval which was accorded in the meeting of the Board of Directors held on 16.3.2010 and the memorandum was issued on 17.3.2010;
- (iv) The quantum of penalty being imposed on the contractor for the delayed completion of the project, as in Form – 5 C, the “Date of Completion” is 22.9.2011, but the date of commercial operation is 1.3.2012;

- (v) Detailed break-up of expenditure under the head "Switchgear" for ₹ 737.39 lakh, under the head "Compensating Equipments" for ₹ 447.01 lakh, under the head "Bus bars/ Conductors/ Insulators" for ₹ 52.00 lakh and under the head "Auxiliary System" for ₹ 22.01 lakh shown in Form – 5 B [Page 44 of the petition] along with documentary evidence, when the same were not envisaged in FR;
- (vi) Explanation for the increase in cost under the sub-head "Tower Steel" by 47.97%, "Conductor" by 23.4% and "Erection, Stringing & Civil Works including foundation" by 17.3% shown in Form – 5 B [Page 63 of the petition] along with documentary evidence;
- (vii) Detailed break-up of 'Balance & Retention' payments as per Regulation 9 (1) of the 2009 regulations;
- (viii) Data for capital cost benchmarking in accordance with the Commission's orders dated 27.04.2010 and 16.06.2010 regarding benchmarking of capital cost of 765/400 kV Transmission Lines and Sub-Stations;

Yours faithfully,

(P.K.Sinha)
Assistant Chief (Legal)